

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

SERVICE TAX Appeal No. 13254 of 2014-DB

[Arising out of Order-in-Original/Appeal No SUR-EXCUS-001-APP-71-2014-15 dated 17.07.2014 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Mahadev Construction
B-301, D G Point, Parvat Patiya, Magod,
SURAT, GUJARAT

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Surat-i
New Building, Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

.... Respondent

APPEARANCE :

None for the Appellant
Shri Ajay Kumar Samota, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 26.07.2024

FINAL ORDER NO. 11684/2024

RAMESH NAIR :

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 03.10.2023, 31.10.2023, 06.12.2023, 22.01.2024, 26.02.2024, 02.04.2024, 02.07.2024 and today on 26.07.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant is at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(C L Mahar)
Member (Technical)

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